

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2401/2017

(Arising out of impugned final judgment and order dated 25/01/2017 in CRLA No. 378/1989 passed by the High Court Of Judicature at Allahabad)

JAI PRAKASH SHARMA

Petitioner(s)

VERSUS

STATE OF UP
(with interim relief and office report)

Respondent(s)

Date : 01/05/2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE N.V. RAMANA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Ashutosh Kumar Sharma, Adv.
Mr. Gunnam Venkateswara Rao, Adv.

For Respondent(s) Mr. Mukesh Verma, Adv.
Mr. Ravi Prakash Mehrotra, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard Mr. Siddharth Luthra, learned senior counsel for the petitioner as well as learned counsel appearing on behalf of the respondent-State.

Leave granted.

Taking into consideration the facts and circumstances of the case, the petitioner is directed to be released on interim bail subject to the conditions imposed by the Trial Court during the pendency of the appeal.

(Shashi Sareen)
AR-cum-PS

(S.S.R.Krishna)
Assistant Registrar

(Copy of the order be given today itself)